

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

T.P NO. 141/16

IN

C.A. No.110/621A/CB/2015

IN THE MATTER OF COMPANIES ACT, 1956 UNDER SECTION 621A  
AND

IN THE MATTER OF COMPANIES ACT, 2013 UNDER SECTION 441  
FOR COMPOUNDING OF OFFENCE UNDER SECTION 192 OF THE  
COMPANIES ACT, 1956 AND CORRESPONDING SECTION 117  
OF THE COMPANIES ACT, 2013

AND

IN THE MATTER OF B.M.M. CEMENTS LIMITED

Judgement/Order delivered on: 18<sup>th</sup> January 2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

1. **BMM Cements Limited,**  
No.101, 1<sup>st</sup> Floor, Pride Elite, No.10,  
Museum Road, Bengaluru-560001.
2. **Ms. Snehalata Singhi, - Director,**  
No.19, Norris Road,  
Richmond Town, Bengaluru-560025
3. **Shri Dineshkumar Singhi- Director,**  
No.101, 1<sup>st</sup> Floor, Pride Elite, No.10,  
Museum Road, Bengaluru-560001.
4. **Shri Laxmipat Dudheria,- Director,**  
No.66, Nav Niketan, K.R Road,  
Basavanagudi,  
Bengaluru-560004

- APPLICANTS

For the Petitioner (s): Sri A.M.Sridharan, II Floor, 24, Thambaiiah Reddy  
Road, West Mambalam, Chennai-600033-  
Counsel and Authorised Representative for the  
Petitioner.

**Heard on:** 24/08/2016, 20/09/2016, 17/10/2016, 19/10/2016, 28/10/2016,  
22/11/2016, 14/12/2016, 18/01/2017, 09/02/2017, 01/03/2017, 20/04/2017,  
22/06/2017, 25/07/2017, 10/08/2017, 30/08/2017, 22/09/2017, 09/10/2017,  
31/10/2017, 23/11/2017 & 18/12/2017.

**ORDER**

The Application was originally filed before the Company Law Board, Southern Region, Chennai under Section 621A of the Companies Act, 1956 for the purpose of compounding for violation of provisions of Section 192 of the Companies Act, 1956 corresponding Section 117 of the Companies Act, 2013 and it was numbered as C.A 110/621A/CB/2015. Consequent upon the establishment of National Company Law Tribunal Bench at Bengaluru, the said case was transferred to this Tribunal on abolition of Company Law Board, Southern Region, Chennai Bench and re-numbered as T.P No. 141/2016.

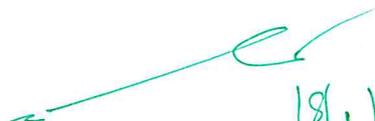
When the matter is came up for passing order, the Applicants filed Memo dated 12<sup>th</sup> January 2018 seeking permission to withdraw the Company Application/Petition on the ground that, the Applicants will move with the Central Government under section 460 (b) of the Companies At, 2013 for condonation of delay in Filing Form MGT 14. The Applicants on that, ground wanted to withdraw the Application No. T.P 141/16 filed for compounding under section 192 of the Companies Act, 1956. This Compounding Application was filed before the Company Law Board, Southern Region, Chennai and it was subsequently transferred to this Tribunal.

Even if permission is granted to withdraw the Compounding Application the Tribunal has to inform to the Registrar of Companies, Karnataka, Bangalore and Regional Director about withdrawal of Application.

In the result Memo is allowed, Application No. T.P 141/16 is dismissed as withdrawn.

Registry is directed to intimate with copy of this order to the Registrar of Companies, Karnataka, Bangalore and Regional Director about withdrawal of Application.

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL